



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 17th January, 2020.

S. O 29 .- Whereas on 01.03.2019, Police Station Anantnag received an information through reliable sources to the effect that various institutions of JeI organization were active within the jurisdiction of Police Station, Anantnag despite the ban imposed on its activities; the members of said Organization are actively participating in the activities prejudicial to the peace and tranquility/Sovereignty and Integrity of the Nation and

2. Whereas, a case FIR No. 18/2019 U/S 10,11 & 13 ULA(P) Act was registered in P/S Anantnag and investigation of the case was taken up; and

3. Whereas, during the investigation, the office premises of the said organization were searched and incriminating material were recovered /seized in presence of Magistrate and seizure memo was prepared. Investigation conducted has revealed that accused namely 1. Mohammad Yaseen Reshi S/o Gh. Ahmad Reshi R/o Sheikh Mohalla Marhama Bijbehara 2. Mohammad Maqbool Bhat S/o Gh. Mohammad R/o Marhama Bijbehara and 3. Mohammad Amin Tantray S/o Mohammad Khalil R/o Marhama Bijbehara are active members of JeI and were found involved in subversive activities related to the said organization (viz collection / distribution of money and distribution of subversive material) among the public for furtherance of subversive activities/revival of the banned organization. Accordingly, a site plan was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161-Cr.PC. Besides statement of material witness was also recorded u/s 164-A Cr.PC; and

4. Whereas, the investigation conducted, prima-facie, established the commission of offence punishable U/S 10, 11,13 of Unlawful activities (prevention) Act 1967 against accused 1. Mohammad Yaseen Reshi S/o Gh. Ahmad Reshi R/o Sheikh Mohalla Marhama Bijbehara 2. Mohammad Maqbool Bhat S/o Gh. Mohammad R/o Marhama Bijbehara and 3. Mohammad Amin Tantray S/o Mohammad Khalil R/o Marhama Bijbehara; and

5. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all

the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons, and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely . 1. Mohammad Yaseen Reshi S/o Gh. Ahmad Reshi R/o Sheikh Mohalla Marhama Bijbehara 2. Mohammad Maqbool Bhat S/o Gh. Mohammad R/o Marhama Bijbehara and 3. Mohammad Amin Tantray S/o Mohammad Khalik R/o Marhama Bijbehara for the commission of offences punishable U/S 10,11 & 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 80/2018 of Police Station Anantnag.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

No. Home/Pros/170/2018

Dated: 17.01.2020.

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-94/S/2019/62002-05 dated 24/10/2019 .The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department